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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 137/94.

Dt. of Decision : 25.1.1995.

P. Vijay Kumar Babu

.. Applicant

Vs

1. The Director General,
All India Radio,
New Delhi.
2. The Station Director,
All India Radio,
Vijayawada, Krishna District.

.. Respondents.

Counsel for the Applicant : Mr. K. Ananth Rao

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

0

P. J.

O.A.No.137/94

Dt. of decision: 25.1.1995

JUDGEMENT

| As per Hon'ble Justice Sri V. Neeladri Rao, V.C. |

Heard Sri K. Ananth Rao and Sri S. Ramakrishna Rao,
learned counsel for the applicant and Sri N.V. Ramana,
learned standing counsel for the respondents.

2. This OA was filed praying for setting aside the
order dt. 24.7.92 whereby the applicant was suspended
pending enquiry and which was affirmed by the Appellate
Authority vide order dt. 14.12.92 and for consequential
benefits.

3. ^{one of the} ~~Sri N.V. Ramana's~~ contentions raised in this
OA ^{is} that R-2 has no powers to suspend the applicant.
After adverting to the rules placed before us and the
contentions, we held by order dt. 22.4.94 that ^{we have to conclude} prima
facie ^{that} R-2 has no power to suspend the applicant and
hence the order dt. 24.7.92 is not valid. Accordingly
the respondents are directed to reinstate the applicant
forthwith.

4. It is stated that in pursuance of the said order,
the applicant was reinstated on 13.7.94.

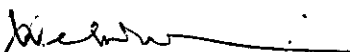
5. The learned standing counsel was informed by
letter dt. 12.1.95 by R-2 that "the suspension order
in respect of Sri P. Vijaya Kumar Babu, Assistant
Editor (EB) has been revoked and the official has since
been reinstated in service and as such the disciplinary
proceedings against the individual are treated as
cancelled and case is closed.". Sri Vijaya Kumar Babu
referred ^{to} therein is the applicant herein.

(24)

6. Hence this OA has become infructuous. As this OA has become infructuous, it is dismissed. No costs./



(R. Rangarajan)
Member(A)



(V. Neeladri Rao)
Vice Chairman

Dt. 25th January, 1995
Open Court Dictation



3-285
Deputy Registrar(J)CC

kmv

To

1. The Director General, All India Radio,
New Delhi.
2. The Station Director,
All India Radio, Vijayawada,
Krishna Dist.
3. One copy to Mr.K.Ananth Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(ADMIN)

DATED: 25/1-1995

ORDER/JUDGMENT:

M.A./R.A/C.A.No.

in

O.A.No. 137/94

T.A.No. (w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected

No order as to costs.

Central Administrative Tribunal
DESPATCH

13 FEB 1995

HYDERABAD BENCH.